## IN THE CENTRAL ADMINISTRATIVE TRIPUNAL HYDERABAD BENCH

## AT HYDERAPAD

ο.	A. No. 181/90 Dt. o	f Decis	ion: 18-6-93
	A. No.		1011 1 10 - 0 - 0 5
	a.Ramesh,	'	Petitioner
_			
	Sri K.Sudhakar Reddy,		Advocáte fo:
	_	And the second	the petition (s)
	Versus	•	
	Hq.Training Command, Indian Air Force	;	Respondent.
•	Bangalore–6 & another.		
_	Sri N.R.Devraj,		_Advocate foi
			the Responde
CÓ	RAM		
TH	E HON'BLE MR. A.B. GORTHI : MEMBER	(A)	
TH	E HON'BLE MR. T.CHANDRASEKHAR REDDY :	MEMBE	(C) R
1.	Whether Reporters of local papers may be allowed to see the judgement?	, L	
2.	To be referred to the Reporters or no	ot? レ	
3.	Whether their Lordships wish to see the fair copy of the Judgement?		-
4.	Whether it needs to be circulsted to other Benches of the Tribunal?	<i>ب</i>	
5.	Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)	•	
ns	(HTCSR)	(HABG)	



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERAGAD BENCH AT HYDERABAD

## OA No.181/90.

Dt. of Order:18-6-93.

B.Ramesh

....Applicant

Vs.

- HQ. Training Command, Indian Air Force, Bangalore-6.
- 2. The Commandant, Air Force Academy, Hyderabad-500 043.

....Respondents

Counsel for the Applicant : Shri K.Sudhakar Reddy

Counsel for the Respondents: Shri N.R.Devraj, Sr.CGSC

## CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKAR REDDY : MEMBER (J)

(Order of the Divn. Bench delivered by Hon'ble Sri A.B.Gorthi, Member (A) ).

This is an application praying for a direction to the Respondents to give appointment to the applicant in any Class-IV post on compassionate ground.

The applicant is the son of late Sri B.N.Kistaiah,

who hade rendered about 17 years service with the Respondents

and died on 16-10-87 due to "Heart attack" leaving behind his

wife and two sons. As the family was in indegent circumstances

the applicant approach the authorities concern with a request



for an appointment on compassionate appointment. His
representation did not met with any success as evident
from the fallowing order dt.21-1-89 passed by the Competent Authority, which reads as follows:-

"I regret to inform you that, after having been considered thrice, your application for employment under indigent circumstances could not be accepted due to the very limited number of vacancies for appointment in this category and becuase of the cases of more seriously distressed families".

3. The Respondents in their reply affidavit have clarified that on the death of Late Sri Kistaiah his family was given the following amounts:-

(a)Family Pension	Rs. 463-00
(b)Gratuity	Rs.11122-00
(c)GPF Balance	Rs.6,848-00
(d)Deposit Linked Ins	Rs.3,688-00
(e)Group Insurance	Rs.10000-00
	32,121-00

In addition to the above benefits, leave encashment for a period of 180 days has also been paid. The Respondents contend that there were limited number of vacancies available for employment against the quota meant for appointments on compassionate grounds and that the case of the applicant was considered thrice by selection committee. As there were move other deserving cases, the applicant's case could not be cavourably decided.

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4. Sri K.Sudhakar Heddy, learned counsel for the applicant heavily relied upon a judgment of the Hon'ble Supreme Court in the case of Sushma Gosain & others Vs. Union of India (II 1989 ATLT (SC) 442), wherein it was held as follows:

"Further held that the purpose of providing appointment on compassions to grounds is to mitigate the hardship due to death of the bread earner in the family. Such appointment should, therefore, be provided immediately to redeem the family in distress." It is improper to keep such case pending for years. If there is no suitable post for appointment supernumerary post should be created to accommodate the applicant".

brought out that out of the limited number of posts held by

Civilians in the Airforce only 4% of the vacancies are

earmarked for be filled on compassionate grounds there

are a large number of applicants to be considered for employment in this quota, the Respondents constituted a

selection committee to fill-up the vacancies available, with

the most deserving candidates. The relevant selection

committee's report shown to us and we are satisfied with

the Respondents report. It considered the case of the

applicant on three occassions. On each of the occassions

the Respondents selected the candidates who seemed to be

more deserving.

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To

- 1. The HQ Training Command, Indian Air Forece, Bangalore-6.
- 2. The Commandant, Air Force Academy, Hyderabad-43.
- 3. One copy to Mr.K. Sudhakar Reddy, Advocate, CAT. Hyd.
- 4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
- 5. One copy to Deputy Registrar(J)CAT.Hyd.
- 6. One copy to Library, CAT. Hyd.
- %. Copy to All Benches and Reporters as per standard list of CAT. Hyd.
- 8. One spare copy.

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- (30)
- There can be no doubt about the salutary observations ( made by the Supreme Court in Sushma Gosain's case (cited supra). They even went to the extent of directing that when there is no suitable post vacant, a supernumerary post should be created to accommodate the applicant. However there can be no denying the fact that the basic (requirement for employment on compassionate ground is that the family should be in such financial distress as would warrant immediate employment of the ward of the deceased employee. judgment of the <sup>S</sup>upreme Court covers cases where compassionate appointment ought to be given taking in view the financial circumstances of the family. In the instant case it is seen that the employee left behind a widow and two grown up sons capable of earning their livelyhood. Moreover sufficient financial support had already been given to them on the death of the employee. In any case the Respondents have fairly considered the applicant's case but could not select him in preference to other candidates who were found to be more deserving.
  - 7. In view of our above observations, we find that the decision of the Respondents cannot be said to be arbitrary or unfair. The application is therefore dismissed without any order as to costs.

T. (h. 0. selen a Mender (J)

(A.B.GORTHI) Member (A)

Dated: 18th June, 1993. Dictated in Open Court

Deputy Rosidolates

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COMPARED BY CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

THE HON BLE MR. R. BALASUBRAMANIAN MEMBER (ADMN)

AND

MR.T.CHANDRASEKHAR THE HON BLE REDDY : MLMBER(JULL)

TABILA

R.P./ C.P/M.A.No.

T.A.No.

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Admitted and Interim directions issued.

Allowed.

Disposed of with dispations

Disposed of with Dismissed

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Dismisséd for defaul HYDERABAD BENCH. Ordered/Rejected.

No order as to costs.

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